

ITEM NO.15+55

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6316/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64857/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 6720/2023 (XI) (ITEM NO.15.1)

(FOR ADMISSION and I.R. and IA No.67647/2023-EXEMPTION FROM FILING O.T.)

SLP (C) No(s). 7738-7739/2023 (ITEM NO.55)

(FOR ADMISSION and I.R. and IA No.76832/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76830/2023-EXEMPTION FROM FILING O.T.)

Date : 17-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For the Parties

Mr. P. N. Misra, Sr. Adv.
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Ms. Poornima Singh, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Priya Gaur, Adv.
Ms. Rekha Pandey, Adv.
Mr. Kamendra Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Adjourned for four weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR